

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 02

Service Tax Appeal No. 89369 of 2018

(Arising out of Order-in-Appeal No. 140/GH/2017-18/Raigad dated 02.05.2018
passed by Commissioner (Appeals) CGST & CX, Thane)

**M/s Fullerton India Credit Co.
Ltd.**

.....Appellant

Floor 5-6 B-Wing Supreme Business Part,
Supreme City Behind Lake Castle Powai
Mumbai 400 076

VERSUS

**Commissioner of CGST, Navi
Mumbai**

.....Respondent

10th Floor, Satra Plaza, Palm Beach Road,
Sector 19-D, Vashi, Navi Mumbai
Mumbai 400705.

Appearance:

Shri S. S. Gupta, C.A., for the Appellant
Shri Dharmendra Singh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85302/2020

Date of Hearing: 24.02.2020
Date of Decision: 24.02.2020

Per: S.K. MOHANTY

When the matter was called for hearing, the learned Advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the

issue has already been settled under the said scheme, the appeal is accordingly dismissed as withdrawn.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

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